

7


NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 16.4.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2017
NAME OF THE PETITIONER(S) : RADHAKRISHNAN SATHURAPPAN
NAME OF THE RESPONDENT(S) : EZON ENERGY SOLUTIONS PVT LTD
UNDER SECTION : 241/242

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1) N.P. Nagalakshmi Ezon R27 R59 

2) K. BALAKRISHNAN Petitioner N. B. 
for M/s. Genlon & Assoc.

6

ORDER

Counsels for both the parties present, have suggested the names for appointment of an Independent Auditor and Company Secretary. Out of the list provided by the parties, Mr. K.Balasubramaniam, CA, and Mr. Raji Blochan Sarangi, CS, are hereby appointed to examine the financial aspects, and compliances with the provisions of the Companies Act, w.e.f 1st January 2016 onwards with regard to 1st Respondent Company. The report shall be submitted within four (4) weeks. The Auditor and CS are at liberty to fix their remunerations, which shall be paid by the parties in the ratio of 50:50. The parties are directed to contact the Independent Auditor and CS and give the complete information and record for the purpose of completion of the assignment given. Put up on **30.05.2018 at 10.30 A.M.**

- 59 -
(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)